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Title: Regarding incident Gurgaon involving workers of Honda Motors and Haryana police.

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12.10 hrs.
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THE MINISTER OF HOME AFFAIRS (SHRI SHIVRAJ V. PATIL): Hon. Speaker, Sir, I made a statement day before yesterday in the House in connection with the unfortunate incident that took place on the 25th July, 2005 in Gurgaon, Haryana involving the workers of Honda Motors and the State Police.

Since the time of the incident, the Central Government has been in constant contact with the State Government. We have ascertained further details from the State Government about the incident, the situation, and the steps that they are taking[R2].

As informed by the State Government, a commission of enquiry has been appointed under Shri Justice G.C. Garg, a retired judge of the Punjab and Haryana High Court. The Commission will submit its report to the State Government within three months from 26th July, 2005.

The DC and SSP, Gurgaon have been asked to proceed on leave.

Out of the injured protestors admitted in the hospitals at Gurgaon and Sohna, only six are now under treatment in the civil hospital, Gurgaon and none of them is serious.

Some of the persons detained by the police have been found, on verification, not the employees of Honda Motors.

As per the report of the State Government, crowd gathered on 26th July, 2005, within the complex of the civil hospital, Gurgaon. The DC who was visiting the injured persons at the hospital was gheraoed. This caused hindrance in the discharge of duties of the doctors and the staff of the hospital. Following the aggressive posture of the crowd, the police was forced to use teargas shells to chase away the crowd.

The State Government has informed that the situation is under control and peaceful. The Central Government is also monitoring the situation.

(Placed in Library. See No. LT 2363/05)

SHRI BASU DEB ACHARIA (BANKURA): Sir, we had asked for the compensation....(*Interruptions*)

SHRI HARIN PATHAK (AHMEDABAD): He should at least have the courtesy to listen to the hon. Members....(*Interruptions*)

MR. SPEAKER: I have permitted him to go. He has to go with the Prime Minister to Mumbai.

...(*Interruptions*)

MR. SPEAKER: I cannot hear anything. I have permitted him to go as he is going to Mumbai with the hon. Prime Minister to do an important work.

...(*Interruptions*)

MR. SPEAKER: I cannot hear anything being said by the Members.

...(*Interruptions*)

MR. SPEAKER: I have permitted him to go.

SHRI HARIN PATHAK : Why, Sir? We wanted to know...(*Interruptions*)

MR. SPEAKER: You cannot ask me like that. He has been permitted to go because he is going to Mumbai on a very important job. You cannot ask me as to why I have permitted him.

...(*Interruptions*)

MR. SPEAKER: I have given him the permission.

SHRI HARIN PATHAK : Sir, we urge you, request you...(*Interruptions*) We would like to know from the hon. Home Minister...(*Interruptions*) With folded hands, I would request you...(*Interruptions*)

MR. SPEAKER: I am also, with folded hands, asking you to sit down.

...(Interruptions)

MR. SPEAKER: Please sit down. I will not hear you. You must sit down Shri Nandy. When I am on my legs, you have to sit down. I will not allow this sort of indiscipline. Shri Seth, please sit down.

SHRI LAKSHMAN SETH (TAMLUK): Sir, please allow us to speak.

MR. SPEAKER: If I will allow you or not, depends on how you behave.

...(Interruptions)

MR. SPEAKER: So far as this issue is concerned, it is an important matter on which Members wanted to ask clarifications. I have my strongest reservations about it. The hon. Minister has made a *suo motu* statement.

...(Interruptions)

SHRI LAKSHMAN SETH : Sir, we should have a discussion on this...(Interruptions)

MR. SPEAKER: It is very strange. I thought you were a Member of a disciplined Party.

You know very well, at least we should remember, that in Lok Sabha no clarification or question is permitted after the Statement. You know very well, if you want to have a proper discussion, there is a method of doing it. Of all the Members, Shri Pathak, you are questioning as to why I have allowed the Home Minister to go. I have told you why I have allowed him to go.

SHRI HARIN PATHAK: I am sorry, Sir. I was just requesting that he should at least have the courtesy to listen...(Interruptions)

MR. SPEAKER: I can understand. Your exuberance is somewhat misplaced now[R3] .

I have allowed him to go because he has asked for my specific permission to go. He is accompanying the hon. Prime Minister who is going on a very important mission of going to Mumbai and see for themselves. When there is no opportunity under our rules to put questions to him, I have allowed him to go in my judgement. Now you are questioning my judgement.

Therefore, if you want a discussion, there are many methods. You know the rule book. You know the Directions. You know the Member's Hand Book. You know Kaul and Shakhdar. You can also try to initiate new methods. But I will have to decide ultimately so long as I am here.

...(Interruptions)

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE): Sir, most respectfully, I would like to submit that the hon. Home Minister has not made a *suo motu* statement. Hon. Members would recollect when yesterday after Question Hour this issue was raised, they wanted to have some information from the hon. Home Minister....(Interruptions). Kindly take your seat. When I am talking, you please take your seat. I expect some sort of respect from you. You wanted the Home Minister to make a statement....(Interruptions)

MR. SPEAKER: Nothing is being recorded. Whatever you are saying is not being recorded.

(Interruptions) *

SHRI PRANAB MUKHERJEE: I made a commitment that the Home Minister will make a statement...(Interruptions). I do not think that every time we can convert this House into a State Assembly.

(Interruptions) â€¦*

MR. SPEAKER: I will continue to sit here. Not one word said by you is being recorded. If you want to disturb the proceedings of the House, you are welcome. But it will have no effect on me. I can assure you that it will have no effect on me.

...(Interruptions)

MR. SPEAKER: It will not be recorded. You can go on disturbing the House proceedings, if you so choose. You are all senior Members. I have certain important announcements to make. You are not even permitting the Speaker to speak.

* Not Recorded.

PROF. VIJAY KUMAR MALHOTRA (SOUTH DELHI): Sir, we are not disturbing. The Leader of the House has made a statement. We are only saying that action has been taken against a small officer. There is a political responsibility. The Chief Minister should have gone....(Interruptions)*

MR. SPEAKER: Nothing should be recorded. These are your suggestions. All right, let us end all this. Hon. Members, I am making a statement. Mr. Nandy, I am sorry to say that you are crossing the limit.

(Interruptions) â€¦*

MR. SPEAKER: Nothing will be recorded.

...(Interruptions)

MR. SPEAKER: I will not allow it to be recorded. You are speaking without my permission.

...(Interruptions)

MR. SPEAKER: Mr. Naidu, until I finish my statement, you sit down. Do not record anything.

(Interruptions) â€¦*

MR. SPEAKER: You sit down.

...(Interruptions)

MR. SPEAKER: It is not the duty of the Central Government. You sit down. You are acting most irresponsibly. You are functioning most irresponsibly. Mr. Seth, you have to sit down. You will be in trouble. I am sorry I have to take the most drastic action against you. Mr. Seth, you have to sit down.

Hon. Members, some very important announcements are going to be made by me and you know that this is not permitted. Knowing that, you are disturbing the proceedings of the House.

* Not Recorded.